

Power plants constructed/completed

1864. PROF. M.M. AGARWAL: Will the Minister of POWER be pleased to state the number of power plants constructed/completed in the different parts of the country during the last three years, year-wise/state-wise/power project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): The year-wise total capacity addition during 1998-99 to 2001-02 (Upto 28.02.2002) is as under:

Year	Capacity Addition (MW)
1998-99	4242.00
1999-2000	4532.50
2000-2001	3898.97
2001-2002	2301.55 (upto February, 2002)

The State-wise details of power projects commissioned during 1998-99 to 2001-02 (as on 28.02.2002) are given in Annexure [See Appendix 195, Annexure No. 24]

550 crores for rural electrification in A.P. by REC

1865: SHRIMATI JAYAPRADA NAHATA: Will the Minister of POWER be pleased to state:

(a) whether Rural Electrification Corporation has agreed to lend Rs. 550 crores to Andhra Pradesh for Rural Electrification during current year;

(b) if so, by when this amount is likely to be released; and

(c) other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) and (b) Rural Electrification Corporation (REC) has agreed to Andhra Pradesh Transmission Corporation's proposal for supplementing their financial resources to the tune of Rs. 550 crores for implementation of Rural Electrification Programme in Andhra Pradesh during the current

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financial year. The funds are released by the Corporation against claims on the basis of progress in Rural Electrification works in respect of projects sanctioned by the Corporation.

(c) Andhra Pradesh Transmission Corporation (APTRANSCO) has drawn an amount of Rs. 476 crores as on 13.3.2002 for rural electrification programme in Andhra Pradesh.

Setting up SEB, Chhattisgarh

†1866. SHRI DILIP SINGH JUDEV: Will the Minister of POWER be pleased to state:

(a) the date on which Chhattisgarh State Electricity Board was set up;

(b) whether prior approval of the Central Government had been taken for the same;

(c) if so, the date on which the Central Government accorded its approval; and

(d) the details of assets and liabilities assigned to this new Board?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) to (c) Chhattisgarh Government has constituted Chhattisgarh State Electricity Board vide notification dated 15th November, 2000 in exercise of the powers conferred by sub-section 4 of section 58 of Madhya Pradesh Reorganization Act, 2000. As this Board was constituted before the dissolution of the State Electricity Board of undivided State a provision is to be made by order of Central Government enabling the new Board to take over from the existing Boards all or any of its undertakings, assets, rights and liabilities in that state. Union Government, after ascertaining the views of the Government of Madhya Pradesh and the Government of Chhattisgarh has issued an order on 12.4.2001 under sub-section 4 of the section 58 of the said Act for apportionment of assets and liabilities of the undivided

†Original notice of the question was received in Hindi.